

ITEM NO.43

Court 3 (Video Conferencing)

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3914/2022

(Arising out of impugned final judgment and order dated 15-02-2022 in WA No. 100319/2021 passed by the High Court Of Karnataka Circuit Bench At Dharwad)

SURAJ & ORS.

Petitioner(s)

VERSUS

KARNATAKA STATE LAW UNIVERSITY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.31737/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.31735/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Prashant Padmanabhan, AOR
Ms. Prachi Bajpai, Adv.
Ms. Savitha Krishnan, Adv.
Mr. Asish Sarkar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We decline to interfere in this special leave petition. The Special Leave Petition is accordingly dismissed.

Pending application(s), if any, shall stand disposed of.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

